

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL – Nomination of three (03) District and Sessions Judges to participate in Academic Programme No.P-1474 **“Refresher Course for POCSO Courts”** scheduled to be held on 06.12.2025 and 07.12.2025 at National Judicial Academy, Bhopal – **Relief Arrangements – ORDERS – ISSUED.**

READ: 1. NJA/Dir/Ac.Prg./2025-26/1902, e-mail from the Director, National Judicial Academy, Bhopal, dated 04.09.2025.
2. High Court's Letter in Roc.No.1901/SO/2025, dated 28.11.2025.

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ORDER ROC.NO. 5287/2025 - B.SPL., DATED: 02.12.2025

The High Court is pleased to pass the following order:

The following three (03) District and Sessions Judges, mentioned in Column No.2, vide High Court's letter 2nd read above are nominated to participate in Academic Programme No.P-1474 **“Refresher Course for POCSO Courts”** scheduled to be held on 06.12.2025 and 07.12.2025 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. RADHIKA JAISWAL, Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences, (POCSO) Act cases, Rajanna Sircilla.	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Rajanna Sircilla.
2.	SMT. T.ANITHA, Special Court in the cadre of Sessions Judges for trial and disposal of Protection of Children from Sexual Offences (POCSO Act) cases-cum-XII Additional Metropolitan Sessions Judge at Hyderabad.	Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act Cases, Hyderabad.
3.	SRI P.ANJANEYULU, Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases, Rangareddy District at Rajendranagar.	Special Sessions Judge for trial and Disposal of POCSO Act cases, Rangareddy District at L.B. Nagar.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Academic Programme.

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In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge, if any.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
 2. The nominated officers are entitled only for actual journey period.



**REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)**

To

1. The Officers and the In-charge Officers Concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Principal District and Sessions Judge, Rajanna Sircilla.
5. The Metropolitan Sessions Judge, Hyderabad.
6. The Principal District and Sessions Judge, Rangareddy District at L.B.Nagar.
7. The District Treasury Officer, Kongara Kalan Village, Rangareddy District.
8. The District Treasury Officer Rajanna Sircilla.
9. The Pay and Accounts Officer, Hyderabad.
10. **THE SECTION OFFICERS:**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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